

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 21878/2011

(From the judgement and order dated 11/08/2011 in TTR
No.779/2003, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S PASWARA PETROCHEM LIMITED

Petitioner(s)

VERSUS

COMMR.OF TRADE TAX LUCKNOW

Respondent(s)

WITH I.A. No. 1(C/Delay in filing SLP and office report)

Date: 13/02/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Ms. Ananya Pandey, Adv.
 Mr. P.N. Ramalingam, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

The appeal will be heard on the SLP paper book.
Additional documents, if any, may be filed by the
parties.

No stay.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master